

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2817  
ANSWERED ON:27.08.2013  
CONSUMPTION OF SPURIOUS LIQUOR  
Bali Ram Dr. ;Sinh Dr. Sanjay

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether a number of persons have reportedly died due to consumption of illegal and poisonous hooch and spurious/poisonous liquor in the country;
- (b) if so, the number of deaths reported and persons arrested for sale of such liquor along with the action taken against the guilty persons separately during each of the last three years and the current year, State-wise including Uttar Pradesh;
- (c) whether the Government has issued any directives to the States in this regard;
- (d) if so, the details thereof and the reaction of the State Governments thereto; and
- (e) the other measures taken to check such illegal trade and to make the laws more stringent in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (b): The State/UT-wise number of deaths reported due to consumption of spurious and illicit liquor during 2009, 2010 and 2011 are attached at Annexure.

(c) to (e) : The production, manufacture, possession, transport, purchase and sale of intoxicating liquors` are specifically covered by Entry 8 of List II (State List) of Schedule 7 to the Constitution of India and therefore the States have the exclusive power to regulate their production, manufacture, possession, transport, purchase and sale. Therefore, the State Governments are primarily responsible for controlling the sale of spurious liquor, prevention of such incidents of death due to consumption of spurious liquor and investigation into the matter for prosecuting the criminals. `Police` and `Public Order` also being State subjects under the Schedule 7 to the Constitution of India, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies under the extant and appropriate law(s), as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments / UT Administrations from time to time to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime within their respective jurisdictions.